

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE EIGHTEENTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 25789 OF 2024

Between:

Ms. Deepthi Chilakamarri, D/o. Ravikanth Chilakamarri, Aged about 20 years,
Occ. Student, R/o. Flat No. B-204, Om Sree Brilliance, A.S.Rao Nagar,
Hyderabad.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Health, Medical and Family Welfare (C-1) Department, Secretariat Buildings, Saifabad, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, State of Telangana, Warangal, Rep. by its Registrar.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue Writ of Mandamus or any other appropriate Writ, Order or Orders, Direction or Directions to direct the respondents to act in accordance with the directions of this Hon'ble Court WP No.21910/2024 and batch, dt.05.09.2024 and to direct the 2nd respondent to permit the petitioner to apply for admission into MBBS (UG) course for the year 2024-2025. in pursuance to the Notification, dt.03.08.2024 and to consider her case for admission by treating her as a local candidate, as per the directions issued by the Hon'ble Court in WP No.21910/2024 and batch, dt.05.09.2024.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to permit the petitioner to apply for admission into MBBS (UG) course for the year 2024-2025, in pursuance to the Notification, dt.03.08.2024 and to consider her case for admission by treating her as a local candidate, as per the directions issued by the Hon'ble Court in WP No.21910/2024 and batch, dt.05.09.2024, pending disposal of the Writ Petition.

Counsel for the Petitioner: M/S VEDULA CHITRALEKHA

**Counsel for the Respondent No.1: SRI A. SUDARHAN REDDY,
ADVOCATE GENERAL**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO, SC FOR KALOJI
NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES**

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No. 25789 of 2024

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

Ms. Vedula Chitralekha, learned counsel appears for the petitioner.

Mr. A. Sudarshan Reddy, learned Advocate General appears for the State.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2.

2. In this Writ Petition, the petitioner *inter alia* prays for a direction to the respondent University to treat her as a local candidate and to grant her admission to MBBS (UG) Course for the academic year 2024-25 in the light of the directions contained in the common order dated 05.09.2024 passed by a Division Bench of this Court in Writ Petition No.21910 of 2024 and batch.

3. Learned counsel for the respondent University submits that as against the aforesaid common order dated 05.09.2024,

the State Government preferred Special Leave Petition (C) Nos.21536-21588 of 2024 in which the Supreme Court by an order dated 20.09.2024 has stayed the common order dated 05.09.2024 passed by this Court in Writ Petition No.21910 of 2024 and batch.

4. In view of aforesaid submission, learned counsel for the petitioner submits that subject to decision of the Supreme Court in Special Leave Petition (C) Nos.21536-21588 of 2024, the petitioner be granted liberty to pursue such remedy as may be available to her in law.

5. Accordingly, the Writ Petition is disposed of in terms of the liberty as prayed.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD/- L. LAKSHMI BABU
ASSISTANT REGISTRAR**

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SECTION OFFICER

To,

1. The Principal Secretary, Health, Medical and Family Welfare (C-1) Department, Secretariat Buildings, Saifabad, The State of Telangana, Hyderabad.
2. The Registrar, Kaloji Narayana Rao University of Health Sciences, State of Telangana, Warangal.
3. One CC to M.s. Vedula Chitralekha, Advocate [OPUC]
4. One CC to Sri A. Prabhakar Rao, SC for Kaloji Narayana Rao University of Health Sciences[OPUC]
5. Two CCs to The Advocate General, High Court for the State of Telangana, at Hyderabad[OPUC]
6. Two CD Copies

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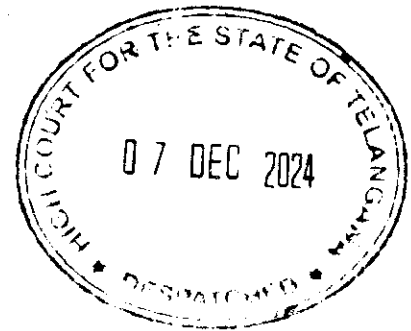
CHP

HIGH COURT

DATED:18/11/2024

ORDER

WP.No.25789 of 2024



**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

② CHR
5/12/24